IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 33728 OF 2025

Between:

1. Union of India, rep. by its Secretary, Department of Posts, Dak Bhavan, Ministry of Communications And Information Technology, Parliament Street, New Delhi - I.
2. The Chief Postmaster General, The Chief Postmaster General, A.P.Circle, Abids, Hyderabad
3. The Postmaster General, Hyderabad Region, Hyderabad - 1.

...PETITIONERS

AND

1. B.M.NarsimhaRao, S/o: Suryaprakasha Rao, Aged about 66 years, Occ:Retired Postal Assistant Bhongir Head Post Office, Nalgonda Division. R/o Flat No. 401. Plot No. 478, Rainbow Pride Apartment, Prashanthnagar. Vanasthalipuram. Hyderabad-5000070.
2. Central Administrative Tribunal, Hyderabad Bench. HACA Bhavan, Hyderabad Rep by its Registrar.

   (R2 not necessary party in this petition)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly in the nature of Writ of Certiorari calling for the records pertaining to the order dated 31.01.2025 in O.A. No. 689 of 2023, the order sheet dated 22.04.2025 in M.A. No. 144 of 2025 filed by the Department seeking extension of time to comply with the order of the Tribunal in O.A. No. 689 of 2023 and rejected by the Hon'ble Tribunal. and the Interim Order dated 15.10.2025 in O.A. No. 1010 of 2025, whereby the Hon'ble

Tribunal directed to maintain status quo, on the file of the Honorable Central Administrative Tribunal. Hyderabad Bench, Hyderabad.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the order dated 31.01.2025 in O.A. No. 689 of 2023 and the interim order dated 15.10.2025 in O.A. No. 1010 of 2025, on the file of the Honorable Central Administrative Tribunal, Hyderabad Bench, Hyderabad, pending disposal of the above Writ Petition.

Counsel for the Petitioners: SRI N. BHUJANGA RAO
Dy SOLICITOR GEN OF INDIA

Counsel for the Respondent No.1: KIRAN PALAKURTHI

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 33728 of 2025

DATED : 01.12.2025

Between:

Union of India, rep. by its Secretary, Department of Posts, Dak Bhavan, Ministry of Communications And Information Technology, Parliament Street, New Delh-1 and two others

... Petitioners

AND

B.M. Narsimha Rao and another

... Respondents

ORDER:

Heard Sri N. Bhujanga Rao, learned Deputy Solicitor General of India appearing for petitioners and Sri Kiran Palakurthi, learned counsel appearing for respondent No.1.

2. The litigation has a chequered history. Except referring to the Memo initially issued on 27.05.2014 which was set aside by the appellate authority followed by a fresh Memo/charge sheet dated 21.11.2014 which remains pending,

the present dispute veers around the two orders passed by the learned Central Administrative Tribunal, Hyderabad Bench, Hyderabad (for short 'the Tribunal'). The one is dated 15.10.2025 in O.A.No.1010 of 2025 whereby an order of status quo has been passed by the Tribunal in respect of the de novo enquiry initiated against respondent No.1 and the other is, order dated 31.01.2025 in O.A.No.021/689/23 impugned herein, whereby the learned Tribunal directed the petitioners herein to conclude the disciplinary proceedings within one month and immediately release the gratuity to respondent No.1. These two orders are only worth referring to at this stage.

3. According to the learned counsel for the petitioners, after passing of the impugned order dated 31.01.2025, the de novo enquiry directed by the competent authority was made subject matter of challenge in O.A.No.1010 of 2025 wherein *vide* order dated 15.10.2025, the learned Tribunal has directed the petitioners herein to maintain status quo as on date till filing of reply. Therefore, the petitioners are not in a position

to conclude the disciplinary proceedings as directed by the Tribunal *vide* impugned order dated 31.10.2025 in O.A.No.021/689/2023.

4. On behalf of respondent No.1, it is contended that despite instructions issued by the Union Public Service Commission on 08.06.2022 on the question of imposition of penalty of withholding of 30% of pension for five years and release of gratuity, neither the proceedings have been concluded nor the gratuity amount has been released.

5. We feel that the stalemate with which the parties are presented can be best resolved by the learned Tribunal wherein different orders have been passed in respect of the subject matter of the same disciplinary proceedings on account of subsequent development that has taken place after passing of the impugned order dated 31.01.2025. The petitioners may make appropriate application as may be permissible in law either for early disposal of O.A.No.1010 of 2025 or seeking clarification or modification or review of the order impugned.

We do not make any comment on the merits of the case of the parties.

The instant Writ Petition is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-B. REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, Union of India, Department of Posts, Dak Bhavan, Ministry of Communications And Information Technology, Parliament Street, New Delhi - I.
2. The Chief Postmaster General, The Chief Postmaster General, A.P.Circle, Abids, Hyderabad
3. The Postmaster General, Hyderabad Region, Hyderabad - 1.
4. One CC to Sri N. Bhujanga Rao Dy.solicitor gen of India [OPUC]
5. One CC to Sri Kiran Palakurthi, Advocate [OPUC]
6. Two CD Copies

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HIGH COURT

DATED:01/12/2025

ORDER

WP.No.33728 of 2025



DISPOSING OF THE WRIT PETITION

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